

S U P R E M E C O U R T O F I N D I A
RECORD OF PROCEEDINGS

Petition(s) for Special Leave to Appeal (Cr1.) No(s). 4386/2019

THE STATE OF UTTAR PRADESH

Petitioner(s)

VERSUS

GAYA SINGH & ORS.

Respondent(s)

Date : 09-10-2020 This petition was called on for hearing today.

CORAM :

HON'BLE MR. JUSTICE V. RAMASUBRAMANIAN
[IN CHAMBER]

For Petitioner(s)

Mr. Ankit Goel, AOR
Mr. R. K. Gupta, Adv.
Mr. Abhinav Kaushik, Adv.

For Respondent(s)

Mr. Anil Kumar Gautam, AOR

UPON hearing the counsel the Court made the following
O R D E R

The counsel for the petitioner has filed a letter stating that discrepancy in the names of the respondent Nos.4 and 7 in their death certificate is only on account of which the names is written in vernacular language. It is no consequence, therefore, the apparent discrepancy may be ignored.

The application for setting aside abatement qua respondent Nos. 4 and 7 is allowed.

(JAGDISH KUMAR)
SENIOR PERSONAL ASSISTANT

(DIPTI KHURANA)
COURT MASTER (NSH)